

ACT No. XIV OF 1896.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.
 (Received the assent of the Governor General on the 21st August,
 1896.)

An Act to amend the Government Tenants
 (Punjab) Act, 1893.

WHEREAS it is expedient to amend the Govern-
 ment Tenants (Punjab) Act, 1893; It is hereby
 III of 1893. enacted as follows:—

1. (1) In the description of the said Act imme-
 diately preceding the preamble, the word "certain"
 is repealed. Amendment
of descrip-
tion of Act
III, 1893.
- (2) In the preamble to the said Act the word
 "certain" and the words "and are wholly or partly
 irrigable from Government canals" are repealed. Amendment
of preamble
to Act III,
1893.
- (3) In section 3 of the said Act the words "and
 is wholly or partly irrigable from a canal the property
 of the Government" are repealed. Amendment
of section 3,
Act III,
1893.